

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 316**

IA-6409/2023, IA-1584/2021, IA-285/2021, IA-3974/2021, IA-3250/2021

**IN**

**IB-1771(ND)/2018**

**IN THE MATTER OF:**

Ms. Priyanshi Arora	....	Petitioner/Applicant
Vs.		
M/s. Dream Procon Pvt. Ltd.	....	Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 18.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the NOIDA	:	Mr. Rachit Mittal, Mr. Parish Mishra, Mr. Adarsh Srivastava, Advs., Mr. PBA Srinivasan, Adv. in IA/6409/2023
For the SRA	:	Mr. Prithu Garg, Mr. Shivam Singh, Mr. Parth Bhatia, Advs.
For the Respondent	:	Mr. Fanish Kumar Rai, Mr. Gaurav Sahdev, Advs. For R-11, Ms. Anmol Sharma Adv. for R-12 in I.A. 1584/2021, Ms. Sudha Sachdev, Adv. For R-10 & 15 in IA-1584/2012 & IA-285/2021
For the RP	:	Ms. Varsha Banerjee, Ms. Mahima Ahuja, Advs.
For the SRA	:	Mr. Shivam Singh, Mr. Parth Bhatia, Mr. Prithu Garg, Advs.

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

List the matter on **14.05.2024**.

-Sd-  
**(COURT OFFICER)**